

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 102**  
**(IB)-945(PB)/2020**

**IN THE MATTER OF:**

Punjab National Bank

v.

M/s. Bansal Diamonds Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 24.09.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner


Mr. Vivek Jain & Ms. Ekta Khangawal, Advts.

**ORDER**


The Applicant is hereby directed to issue notice to the Corporate Debtor.

List the matter on **23.10.2020** with a further direction to the Corporate Debtor to file reply within one week hereof.

Both sides are hereby directed to file their written submissions in not more than two pages before next date of hearing.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**